

REPORTED MARCHING OF A BATCH OF
ARMED NAGA HOSTILES TOWARDS
EAST PAKISTAN

Mr. Speaker: There is yet another calling-attention notice by Shri P. C. Borooh, Shri Subodh Hansda and Shri Hem Barua.

Shri P. C. Borooh (Sibsagar): Under rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

"Reported marching of a batch of armed Naga Hostiles towards East Pakistan for receiving at Dacca their leader, Mr. A. Z. Phizo."

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): We have no precise information, but such information as we have received from civilian reports is as follows.

First of all, I do not think Mr. Phizo has anything to do with it. Secondly, a party of hostiles is marching towards East Pakistan via Kaliyan and a number of Pakistanis are reported waiting near Hathegor to receive them. The party is reported to be carrying some weapons, wireless set and transistors, some grenades and pistols. The party includes two women in olive green clothes. This party caught hold of two vehicles, one jeep and one three-tonner on the road Haflong-Silchar and kidnapped the driver and other occupants of the vehicle, seven in all. These vehicles have now been abandoned and the occupants of the vehicles released by the hostiles. The driver's report is that this party is likely to cross into East Pakistan via Kaliyan. All security posts in the area have been alerted to stop this party.

Shri P. C. Borooh: Was any attempt made to apprehend these hostiles while crossing over to Pakistan, and if so, with what result?

Shri Jawaharlal Nehru: I have stated that all security forces in the area have been alerted to stop or apprehend this party.

Shri Hem Barua (Gauhati): Is it a fact that these Naga hostiles have established a corridor between the Naga area and East Pakistan and it is through this corridor that contact is kept with Mr. Phizo as well as arms and ammunition smuggled from Pakistan and also.....

Mr. Speaker: Only one question.

Shri Hem Barua: It is connected with this.

Shri Nath Pai (Rajapur): It has a corridor with the other.

Mr. Speaker: Only one question is allowed.

Shri Hem Barua: I have not finished my question. I wanted to know about the corridor. Is it a fact that the Naga hostiles have given a challenge to those people whose jeeps were seized, who were kidnapped and were later released, asking them to report everything about the Naga hostiles to Government so that they might see what the Government might do? These are the two things on which I wanted information.

Shri Jawaharlal Nehru: I fail to understand how these two things form one question. There is absolutely no relation to each other....

An Hon. Member: They are connected by a corridor.

Shri Jawaharlal Nehru: ...Therefore, which question shall I answer?

Mr. Speaker: The second one is no question. It is rather strange how he got that information. The first question is whether there is a corridor which they use for crossing in that manner.

Shri Jawaharlal Nehru: Obviously, there is some land between the Naga territory and Pakistan. It is not a corridor. It is not a man-made thing. It is land there between the two. If

the hon. Member thinks he can call it a corridor, it is not a tunnel. Certainly, it is overground. I do not know how it can be called a corridor, except that it is used as such. It is not used regularly. It is a very unusual occurrence that has taken place. Therefore, this has been referred to.

Mr. Speaker: Papers to be laid on the Table.

Shri Hem Barua: What about my question?

Mr. Speaker: I have allowed him that question.

Shri Hem Barua: He has not replied to that.

Mr. Speaker: He has.

12.17 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER COAL MINES (CONSERVATION AND SAFETY) ACT

The Minister of Mines and Fuel (Shri K. D. Malaviya): I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952:—

- (i) G.S.R. No. 492 dated the 21st April, 1962.
- (ii) G.S.R. No. 493 dated the 21st April, 1962.

[Placed in Library. See No. LT-50/62].

ANNUAL REPORTS OF INDIAN COUNCIL FOR CULTURAL RELATIONS

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy each of the Annual Reports of the Indian Council for Cultural Rela-

tions for the years 1959-60, 1960-61 and 1961-62. [Placed in Library. See No. LT-51/62].

RULES UNDER DELHI MUNICIPAL CORPORATION ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following Rules under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957:—

(i) Notification No. F. 34/7/62-Delhi-II published in Delhi Gazette dated the 3rd April, 1962 containing the Delhi Terminal Tax (Amendment) Rules, 1962. [Placed in Library. See No. LT-52/62].

(ii) Notification No. 19/108/61-Delhi-II published in Delhi Gazette dated the 5th April, 1962 containing the Delhi Municipal Corporation (Election of Councillor Amendment Rules, 1962.) [Placed in Library. See No. LT-53/62].

RULES UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT AND NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table:—

(i) a copy of the Customs and Central Excise Duties Export Drawback (General) Amendment Rules, 1962 published in Notification No. G.S.R. 436 dated the 7th April, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-54/62].

(ii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 438 dated the 7th April, 1962.